

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 356/MP/2018

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 27.4.2018 seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 51/MP/2019

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for declaration of 'Change in Law' event due to introduction and imposition of Safeguard Duty by way of Notification No.1/2018 – Customs (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements dated 31.10.2018 executed between the Petitioner and the Respondent.

Petitioner : Azure Power Forty Three Private Limited (AP(43)PL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : 17.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Buddy A Ranganadhan, Advocate, APIPL and AP(43)PL
Shri Rahul Chouhan, Advocate, APIPL and AP(43)PL
Shri Raunak Jain, Advocate, APIPL
Shri Sachin Dubey, Advocate, APIPL
Shri Dinesh Pardasani, Advocate, AP(43)PL
Shri Shantanu Singh, Advocate, AP(43)PL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI



Record of Proceedings

Due to paucity of time, Petitions could not be taken up for hearing. Accordingly, the Commission adjourned the matters.

2. The Petitions shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

